

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 22 FEB 1994

APPLICATION NO(s) 699 of 1993.

APPLICANTS: B.S.Ramamurthy v/s. RESPONDENTS: General Manager, Bangalore
Telecom Dist, and Others.

TO.

1. Sri.M.Narayanaswamy,
Advocate, No.844,
Fifth Block, Rajajinagar,
Bangalore-10.
2. Sri.M.S.Padmarajaiah,
C.G.S.C.High Court Bldg,
Bangalore-1

SUBJECT:- Forwarding of copies of the Orders passed by
the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the
ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal
in the above mentioned application(s) on 09-02-1994.

Issued
23/2/94

olc

Se Shanthi 23/2
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

O.A.NO.699/93

WEDNESDAY THIS THE NINETH DAY OF FEBRUARY 1994

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

B.S. Ramamurthy,
S/o late B. Srinivasa Murthy,
Aged 60 years,
Higher Grade Draughtsman,
Dept. of Telecommunication,
Govt. of India,
Presently residing at No.77/7,
6th Main, Malleswaram,
Bangalore-560 003.

... Applicant

[By Advocate Shri M.Narayanaswamy]

v.

1. The General Manager,
Bangalore Telecom District,
Bangalore.
2. The Chief General Manager,
Telecommunications,
Working Circle, Bangalore-9.
3. The Divisional Engineer [Rural],
Bangalore Telecom District.
Bangalore.
4. The Chairman,
Telecom Communications,
Sanchar Bhavan,
New Delhi.

... Respondents

[By Advocate Shri M.S. Padmarajaiah ...
Senior Central Government Standing Counsel]

O R D E R

By Shri Justice P.K. Shyamsundar, Vice-Chairman:

1. The learned counsel for the applicant, after being heard for quite some time, sought our permission to withdraw this application with liberty to file a fresh proceeding raising inter alia certain grounds not raised in the present application. Accordingly we accede to his request and permit him to withdraw this application giving liberty to file a fresh application.



- 2 -

We leave it open all the contentions so that it can be raised in a fresh application including other grounds available. With these observations, we dispose of this application. No costs.

Sd-

W.M.

MEMBER [A]

Sd-

U.S.V.
VICE-CHAIRMAN



TRUE COPY

S. Srinivasan
SECTION OFFICER 23/2
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE